

1	2	3	4	5
Rajasthan . . . . .	93 5	15 00	22100	NR*
Tamil Nadu . . . . .	49 97	35 20	23000	NR*
West Bengal . . . . .	30 59	10 00	15000	NR*
Pondicherry . . . . .	0 44	..	..	..
Mizoram . . . . .	1 06	..	260	NR*
	268 78	154.39	1,15,575	1498

\*NR : Not Reported.

**Policy for fixing the Prices of Agricultural Commodities**

\*198. SHRI VITHALRAO MADHAV-  
RAO JADHAV:  
SHRI VISHVAJIT PRITHVI-  
JIT SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the policy adopted by the Agricultural Prices Commission for fixing the prices of agricultural commodities;

(b) whether the members of the APC are agriculture experts, if not, what are the reasons therefor; and

(c) whether Government propose to appoint such experts on the APC?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) The Agricultural Prices Commission is only a recommendatory body. Support prices of agricultural commodities are fixed by the Government on the basis of the recommendations made by the Commission and in consultation with the State Governments, concerned Economic Ministries and Planning Commission. While recommending support price the APC take into consideration the available data on the cost of production of that crop, changes in input prices, changes in the

level of administered prices of competing crops, changes in terms of trade between agricultural and non-agricultural sectors, effect of the price policy on the rest of the economy etc.

(b) and (c) The Agricultural Prices Commission consists of a Chairman, two Members and a Member-Secretary. The Chairman is an Economist of repute. One Member is an Agricultural Economist of standing. The other Member whose term expired recently has been representing the interests of farmers and consumers. The Member-Secretary who retired recently was a Member of Indian Economic Service with considerable experience in agricultural economy.

**Permission for Women's University at Tirupati**

\*199. SHRI B. KRISHNA MOHAN:  
Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Andhra Pradesh Government have applied to the University Grants Commission for permission to start a Women's University at Tirupati; and

(b) if so, what action the Central Government propose to take in the matter?